

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2115
ANSWERED ON:07.12.2011
ENCROACHMENT OF LAND
Reddy Shri Anantha Venkatarami

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has set up tribunals to expedite cases relating to encroachment of land belonging to various airports;
- (b) if so, the details thereof;
- (c) the details of land got vacated during each of the last three years and the current year, State- wise; and
- (d) the land still under encroachment, State-wise?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALARRAVI)

(a) & (b) Yes, Madam. Government of India has established the Airport Appellate Tribunal under Section 28-1, Chapter 5A of the Airports Authority of India Act, 1994, as amended in 2003. Appeal against the order of Eviction Officer lies before Airport Appellate Tribunal.

(c) Encroachments reported during last three years are as follows:

2009-10 Total encroachment 837.79 acres - area vacated 27.60 acres

2010-11 Total encroachment 801 acres - area vacated 36.59 acres

2011-12 Total encroachment 790.37 acres - area vacated 10.83 (Till Nov. 2011)

(d) Details of areas under encroachment, State-wise are as 138.53 (Andhra Pradesh), 0.663(Assam), 0.52 (Andaman & Nicobar), 25.46 (Bihar), 0.925 (Delhi), 11.66 (Gujarat), 0.005(Himachal Pradesh), 169.71 (Madhya Pradesh), 358.15 (Maharashtra), 49.69 (Rajasthan), 3.565(Tamil Nadu), 5.34 (Uttar Pradesh)and 21.36 (West Bengal.)